

**COURT-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No.168 of 2012**

**Dated : 7<sup>th</sup> October, 2013**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member**  
**Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**Indraprastha Power Generation Co. Ltd. ... Appellant(s)**  
**Versus**

**Delhi Electricity Regulatory Commission**  
**& Ors. ... Respondent(s)**

**Counsel for the Appellant(s) : Ms. Swapna Seshadri**  
**Mr. R.K. Yadav (Rep.)**  
**Mr. Rajesh Chattawal (Rep.)**  
**Counsel for the Respondent(s) : Mr. R.K. Mehta &**  
**Mr. Antaryami Upadhyay for R-1**  
**Mr. Vishal Anand and**  
**Mr. Gaurav Dudeja for R-2**  
**Mr. Ashish Gupta with**  
**Ms. Tarunima Vijra for R-3**

**ORDER**

Heard the Learned Counsel for the Respondents.

It has been pointed out by Shri R.K. Mehta, Learned Counsel for the 'Commission' that the Appellant has also filed a Writ Petition before the High Court of Delhi and some of the reliefs and claims in the writ petition are overlapping in this Appeal. Accordingly, the Learned Counsel for the Appellant is directed to file an affidavit with regard to grounds and reliefs covered in the Writ Petition filed before the High Court of Delhi as well as the Appeal filed before this Tribunal.

Post the matter for further hearing on **30.10.2013.**

**(Justice Surendra Kumar)**  
**Judicial Member**

**(Rakesh Nath)**  
**Technical Member**